

1/27.11.1996

Heard the learned counsel for the applicant. This application has been moved on behalf of 8 applicants praying that they may be impleaded as applicant No. 7 to 14. Necessary amendment may be incorporated in the Original Application.

2. Heard the learned counsel for the applicant on the question of admission. Admit. Issue notices to the respondents to file written statement within four weeks. Rejoinder, if any, may be filed within two weeks thereafter.

3. Heard the learned counsel on the question of interim relief. Issue notices to the respondents to file reply within a period of two weeks. The matter may be listed on 11.12.1996 for hearing on interim stay. Meanwhile, the respondents are directed not to deduct the pay for the strike period of October, 1996 from the pay of the applicants till 11.12.1996. It is made clear that this interim order shall be applicable to the employees in the Bihar Circle only.

4. Requisites to be filed today.

5. Copy of the order may be supplied to the learned counsel for the applicant.

K. D. Saha  
(K. D. Saha)  
Member (A)

V. N. Mehrotra  
( V. N. Mehrotra )  
Vice-Chairman

*Supply to*  
*11/12/96*  
*Recd.*  
*order*  
*for Pradeep Singh*  
*28/11/96*

*Requisites not filed*  
*till to date (11/12/96)*

*W.C.F.*

*Received of notices*  
*for respondents*  
*served to Sr.*  
*standing counsel*  
*filed by*  
*Member of the*  
*Committee*  
*application*  
*filed*  
*11/12/96*

*Recd. 11/12/96*

2./ 11.12.96. Shri S.K. Sinha, the counsel for the applicant.

None for the respondents.

3

No reply has been filed on behalf of the respondents so far. List it on 22.1.97 for disposal of the interim order. <sup>W.H.</sup> In the meanwhile, the interim order dated 27.11.96 shall continue till that date.

  
(V.N. Mehrotra)

Vice-chairman

4./ 22.1.97. Shri R.S. Prasad, the counsel for the applicant.

Shri J.N. Pandey, the Sr. Standing Counsel for the respondents.

The learned Sr. Standing Counsel prays for one month further time to file reply and written statement. Time is allowed. List it on 4.3.97 for hearing on interim matter. In the meanwhile, the order dated 27.11.96 shall continue until then.

  
(V.N. Mehrotra)

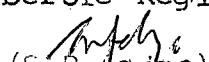
Vice-chairman

5./ 04.03.97 None for the applicant.

Shri J.N. Pandey, counsel for the respondents.

Reply has been filed on behalf of the respondents. Rejoinder, if any, may be filed within two weeks.

List on 28.04.1997 for completion of pleadings before Registrar.

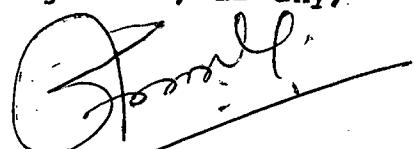
  
(S.R. Dange)  
Member (A)

  
(V.N. Mehrotra)  
Vice-chairman

SKJ

5/28.5.1997

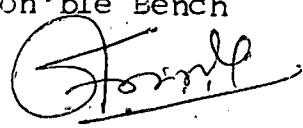
None for the parties. W/s has been filed on behalf of the respondents. Rejoinder to the written statement has not yet been filed. Put up on 15.5.1997 for filing rejoinder, if any, as a last chance.

  
( S.P. Sinha )  
Dy. Registrar I/c

MPS.

6/15.5.1997

None for the parties. W/s has been filed on behalf of the official respondents. Rejoinder to the W/s has not yet been filed though sufficient time was given therefore. In the circumstances, let this application be listed before the Hon'ble Bench for direction on 28.5.1997.

  
( S.P. Sinha )  
Dy. Registrar I/c

MPS.

7./ 28.5.97.

None for the applicant.

Shri J.N. Pandey, the learned Sr. Standing Counsel requests for three weeks time to file additional W/S. Allowed. The applicant may file rejoinder within three weeks thereafter. List it on 1.8.97 for direction.

1/CBS/

  
( V.N. Mehrotra )  
Vice-chairman

8/01.08.97

W/s not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter.

List for direction on 22.09.1997.

  
( V.N. Mehrotra )  
Vice-Chairman

SJ

22.9.97

Since Bench is not available, list the case on 19.11.97 for direction.

Utkarsh  
(V.K. Srivastava)

Deputy Registrar

10/19.11.97

On the request by Shri J.N. Pandey, the learned SSC for the respondents four weeks further time is allowed for filing additional W/s. Rejoinder, if any, may be filed within two weeks thereafter.

List on 29.01.1998 for direction.

SKJ

DR  
(R.K. Ahuja)  
Member (A)

VM  
(V.N. Mehrotra)  
Vice-Chairman

11/29.01.98

W/s has been filed by the official respondents. The applicant is allowed three weeks time to file rejoinder.

List on 07.04.1998 for direction.

SKJ

12./ 7.4.98. None for the applicant. W/S has been filed by the official respondents but rejoinder has not been filed.

Three weeks further time is allowed for filing rejoinder.

List it on 6.7.98 for direction.

/CBS/

VM  
(V.N. Mehrotra)  
Vice-chairman

13/6.7.98

Rejoinder not filed. Four weeks' further time is allowed to file the same. List for direction on 8th September, 1998.

SKS

LP  
( L.R.K. Prasad )  
Member (A)

VM  
( V.N. Mehrotra )  
Vice-Chairman

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

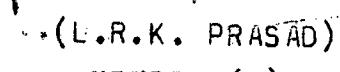
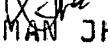
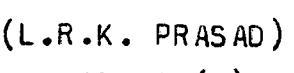
PATNA BENCH PATNA

## Order Sheet

Application No.... 199 in....

Applicant (s) ... Respondent (s) ...

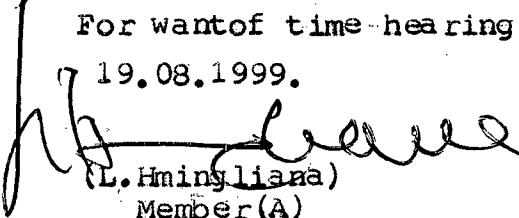
Advocate for Applicant (s) ... Advocate for Respondent (s) ...

Note of Registry	Orders of the Tribunal
	DA - 587/96
	14./ 8.9.98. Rejoinder not filed so far. Four weeks further time is allowed for the same. List it on 3.12.98 for direction.
/CBS/	<p> (L.R.K. Prasad) Member (A)</p> <p> (V.N. Mehrotra) Vice-chairman</p>
	15./ 3.12.98. None for the parties. W/S has been filed. The applicant may file rejoinder within four weeks. List it on 16.2.99 for direction.
/CBS/	<p> (L.R.K. PRASAD) MEMBER (J)</p> <p> (L.R.K. PRASAD) MEMBER (A)</p>
Memo of Appearance filed by learned Standing Counsel	16./ 16.2.99. Rejoinder not filed so far. The same may be filed within two weeks. List it on 7.5.99 for direction.
/CBS/	<p> (L.R.K. PRASAD) MEMBER (J)</p> <p> (L.R.K. PRASAD) MEMBER (A)</p>
	17./ 7.5.99. None for the applicant. Shri Pradeep Kr. Jha, the learned counsel appears on behalf of the respondents. W/S has already been filed. Let the matter be listed on 18.5.99 for hearing. In case, nobody turns up on the next date on behalf of the applicant, the case may be finally disposed of.
/CBS/	<p> (S. NARAYAN) VICE-CHAIRMAN</p>

18/18.05.99

For want of time hearing is adjourned to  
19.08.1999.

SKJ

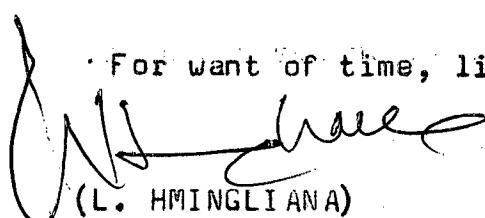
  
(L. Hmingliana)  
Member (A)

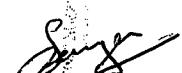
  
(S. Narayan)  
Vice-Chairman

19./ 19.8.99.

For want of time, list it on 23.9.99 for hearing.

/CBS/

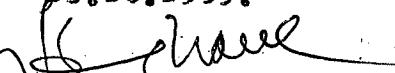
  
(L. HMINGLIANA)  
MEMBER (A)

  
(S. NARAYAN)  
VICE-CHAIRMAN

20/23.09.99

For want of time, the hearing is adjourned to  
25.10.1999.

SKJ

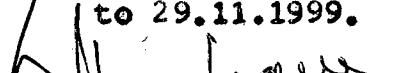
  
(L. Hmingliana)  
Member (A)

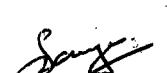
  
(S. Narayan)  
Vice-Chairman

21/25.10.99

For want of time, the hearing is adjourned  
to 29.11.1999.

SKJ

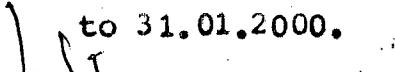
  
(L. Hmingliana)  
Member (A)

  
(S. Narayan)  
Vice-Chairman

22/29.11.99

For want of time, the hearing is adjourned  
to 31.01.2000.

SKJ

  
(L. Hmingliana)  
Member (A)

  
(S. Narayan)  
Vice-Chairman

23/31.1.2000

None for the parties.

List it for hearing on 10.3.2000

AKJ

  
(L. JHA)  
MEMBER (J)

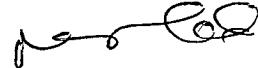
  
(L. R. K. RASAD)  
MEMBER (A)

24/10.3.2000 Sh. S.K.Sinha, counsel for the applicant.  
None for the respondents.

List it for hearing on 24.4.2000.

AKJ

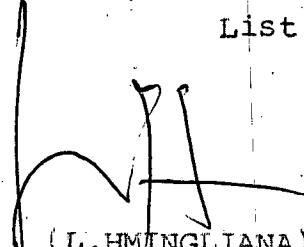
(L.JHA)  
MEMBER (J)

  
(L.R.K. PRASAD)  
MEMBER (A)

25/24.4.2000 None for the parties.

List it for hearing on 5.7.2000.

AKJ

  
(L.HMINGLIANA)  
MEMBER (A)

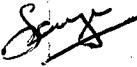
  
(L.JHA)  
MEMBER (J)

26./ 5.7.2000.

On the request made on behalf of Shri R.S. Prasad, the counsel for the applicant, list it on 21.8.2000 for hearing.

/CBS/

  
(L.R.K. PRASAD)  
MEMBER (A)

  
(S. NARAYAN)  
VICE-CHAIRMAN

27./ 21.8.2000.

None appears on either side. List it on 24.8.2000 for hearing. In case nobody turns up on behalf of the applicant even on next date, it will be dismissed for default.

/CBS/

  
(L.R.K. PRASAD)  
MEMBER (A)

  
(S. NARAYAN)  
VICE-CHAIRMAN

OA-~~587~~ 587/96

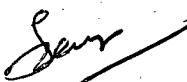
28

24.8.2000

CM:

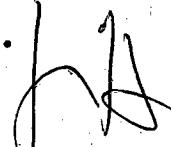
List on 12.10.2000 for hearing.

  
(L.R.K. Pdasad)  
M(A)

  
(S.Narayan)  
V.C.

29/12.10.2000 The learned counsel for the applicant  
seeks permission to withdraw the application.  
As prayed for the OA is disposed of as  
withdrawn.

SKS

  
( L. Hmingliana )/M(A)

  
( L. Jha )/M(J)